

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:637
ANSWERED ON:21.05.2012
LABOUR COURTS
Sethi Shri Arjun Charan

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Union Government has received any request from various State Governments including Odisha for setting up of Central Government Industrial Tribunals-cum-Labour Courts in their respective States;
- (b) if so, the details thereof alongwith the response of the Government thereto;
- (c) whether there is no permanent accommodation for Industrial Tribunal at Bhubaneswar in Odisha; and
- (d) if so, the reasons therefor and the steps taken by the Government for providing space to the existing Tribunal/Labour Courts and to set up new tribunals?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 637 TO BE ANSWERED ON 21.05.2012 RAISED BY SHRI ARJUN CHARAN SETHI.

(a) & (b): No specific request from State Governments including Odisha has been received for setting up of Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LCs). Further, one CGIT-cum-Labour Court is already functioning at Bhubaneswar, Odisha.

(c): The CGIT-cum-Labour Court, Bhubaneswar is functioning from a hired accommodation since its inception as Government accommodation was not available at the time of setting up of the CGIT-cum-LC at Bhubaneswar.

(d): Once a CGIT-cum-Labour Court is operational, it is for the Presiding Officer, who functions as the Head of Department for all administrative matters of the CGIT-cum-LC, to also pursue the issue of office space if the same is found to be lacking in any respect. Wherever, a request for providing space in Government owned building is received from the Presiding Officer, the matter is taken up with the Directorate of Estates, Ministry of Urban Development for providing suitable office space. Further, no proposal is presently under consideration of the Central Government to set up new CGIT-cum-Labour Courts.